

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 87/TT/2015

Subject : Determination of transmission tariff for 2014-19 tariff block for Asset: Meerut-Moga 765 kV S/C Transmission Line along with associated bays at Meerut & Moga 765/400 kV Substations with 02 Nos. 240 MVAR Line Reactors (01 no. Switchable & 01 no. non switchable line Reactor) each at Meerut & Moga under 'Northern Regional Strengthening Scheme - XXVI' in Northern Region.

Date of Hearing : 14.3.2016

Coram: Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasan Nigam Limited and 16 others

Parties present: Shri S. S. Raju, PGCIL
Shri M. M. Mondal, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Aryaman Saxena, PGCIL
Shri A. M. Pavgi, PGCIL
Shri P. V. Nath, PGCIL
Shri Amit Yadav, PGCIL
Smt Archana Kumari, PGCIL
Shri Manoj Kumar Sharma, Advocate, Rajasthan Discoms
Shri Pradeep Mishra, Advocate, Rajasthan Discoms
Shri Gaurav Gupta, Advocate, PSPCL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of tariff for 2014-19 tariff block for asset Meerut-Moga 765 kV S/C Transmission Line along with associated bays at Meerut & Moga 765/400 kV Sub-stations with 02 Nos. 240 MVAR Line Reactors (01 no. Switchable & 01 no. non switchable line Reactor) each at Meerut & Moga under 'Northern Regional Strengthening Scheme - XXVI' in Northern Region.



- b) The asset was put under commercial operation on 11.5.2015.
- c) The petitioner has claimed total additional capital expenditure of ₹15635.04 lakh for 2014-19 tariff period.

2. The learned counsel for the Rajasthan discoms sought time to file the reply to the petition. The Commission directed to respondent to file their reply by 18.03.2016 and the petitioner to file the rejoinder by 23.03.2016.

3. The Commission further directed that the above information should be filed within the specified date, failing which the matter would be decided on the basis of the information already available on record.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

